

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
RCI CASH MANAGEMENT SERVICES PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	RCI CASH MANAGEMENT SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29.11.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TG2012PTC084461
5.	Address of the registered office and principal office (if any) of corporate debtor	RCI House, 1 st Floor, Survey No: 83, Near Kompally Railway Bridge, Kompally, Secunderabad, Telangana - 500014
6.	Date of closure of Insolvency Resolution Process	09 November, 2020 (Date of NCLT order Dated 03.11.2020 made available)
7.	Liquidation commencement date of corporate debtor	09 November, 2020 (Date of NCLT order dated 03.11.2020 made available)
8.	Name and registration number of the insolvency Professional acting as liquidator	Pradeep Kumar Sravanam IBBI/IPA-003 / IP-N000100/2017-18/11009
9.	Address and e-mail of the liquidator, as registered with the Board	6-40, Plot No: 101, Suprabhat Township, Venture – 2, Kachavani Singaram, Hyderabad – 500088 – Email: 12283kumar@icmaim.in
10.	Address and e-mail to be used for correspondence with the liquidator	6-40, Plot No: 101, Suprabhat Township, Venture – 2, Kachavani Singaram, Hyderabad – 500088 – Email: 12283kumar@icmaim.in
11.	Last date for submission of claims	09.12.2020 (30 days from the date of Order made available)

NOTICE is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the **RCI CASH MANAGEMENT SERVICES PRIVATE LIMITED** on 03.11.2020.

The stakeholders of **RCI CASH MANAGEMENT SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 09.12.2020, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. **The Forms can be downloaded from <https://ibbi.gov.in/home/downloads>**

Submission of false or misleading proof of claims shall attract penalties.

Date: 09.11.2020
Place: Hyderabad

Liquidator of M/s. RCI Cash Management Services Private Limited
IBBI/IPA-003 / IP-N000100/2017-18/11009

Pradeep Kumar Sravanam

